
ಅನುಬಂಧ

ನೋಟರಿಗಳ ಅಧಿನಿಯಮ, 1952
(1952ರ ಕೇಂದ್ರ ಅಧಿನಿಯಮ 53)ರ ಉದ್ಘಾತ ಭಾಗ

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3. ನೋಟರಿಗಳನ್ನು ನೇಮಕ ಮಾಡುವ ಅಧಿಕಾರ :- ಕೇಂದ್ರ ಸರ್ಕಾರವು, ಇಡೀ ಭಾರತದ ಅಧಿಕಾರ ಅದರ ಯಾವುದೇ ಭಾಗಕ್ಕಾಗಿ, ಮತ್ತು ಯಾವುದೇ ರಾಜ್ಯ ಸರ್ಕಾರವು, ಇಡೀ ರಾಜ್ಯದ ಅಧಿಕಾರ ಅದರ ಯಾವುದೇ ಭಾಗಕ್ಕಾಗಿ ಯಾರೇ ಕಾನೂನು ವೃತ್ತಿನಿರತರನ್ನು ಅಧಿಕಾರಿಯಲ್ಲಿಸಬಹುದಾದಂಥ ವಿದ್ಯಾಹಂತರೆಯನ್ನು ಹೊಂದಿರುವ ಇತರ ವ್ಯಕ್ತಿಗಳನ್ನು ನೋಟರಿಗಳಾಗಿ ನೇಮಕ ಮಾಡಬಹುದು.

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KARNATAKA LEGISLATIVE ASSEMBLY

SIXTEENTH LEGISLATIVE ASSEMBLY

SIXTH SESSION

THE NOTARIES (KARNATAKA AMENDMENT) BILL, 2025

(LA Bill No. 23 of 2025)

A Bill to amend the Notaries Act, 1952 (Central Act 53 of 1952) in its application to the State of Karnataka.

Whereas it is expedient to amend the Notaries Act, 1952 (Central Act 53 of 1952) in its application to the State of Karnataka for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy sixth year of the Republic of India as follows:-

1. Short title and commencement.-(1) This Act may be called the Notaries (Karnataka Amendment) Act, 2025.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. Insertion of new section 3A.- In the Notaries Act, 1952 (Central Act 53 of 1952) after section 3, the following shall be inserted, namely:-

“3A. Reservation in appointment.- The State Government while appointing the notaries shall provide reservation to the applicants belonging to the Scheduled

Castes, the Scheduled Tribes, other Backward Classes and Horizontal reservation to women and physically challenged persons as prescribed by the State Government from time to time :

Provided that, if a candidate from the above categories is not available, then such posts shall be filled from the persons belonging to the General Category".

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Notaries Act, 1952 (Central Act 53 of 1952) in its application to the State of Karnataka to make provisions for reservation in appointments to the applicants belonging to the Scheduled Castes, the Scheduled Tribes, other Backward Classes, Horizontal reservation to women and physically challenged persons.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

H.K. PATIL

Minister for Law, Justice and Human Rights
and Parliamentary Affairs and Legislation
and Tourism

M.K. VISHALAKSHI

Secretary
Karnataka Legislative Assembly

ANNEXURE

EXTRACT OF THE NOTARIES ACT, 1952 **(CENTRAL ACT 53 OF 1952)**

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3. Power to appoint notaries.- The Central Government, for the whole or any part of India, and any State Government, for the whole or any part of the State, may appoint as notaries any legal practitioners or other persons who possess such qualifications as may be prescribed.

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